

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s VMA ENTERPRISES PRIVATE LIMITED

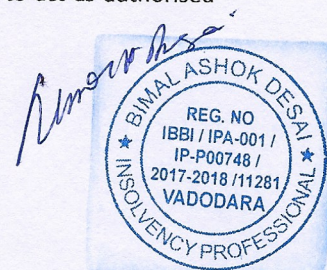
RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s VMA Enterprises Private Limited
2.	Date of incorporation of corporate debtor	02 nd April 1998
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24116DL1998PTC093074
5.	Address of the registered office and principal office (if any) of corporate debtor	50, Samrat Apartments Vasundhara Enclave New Delhi – 110096, India.
6.	Insolvency commencement date in respect of corporate debtor	29 th May, 2020 (NCLT order received on 01 st June 2020)
7.	Estimated date of closure of insolvency resolution process	25 th November, 2020 (180 days from date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bimal Ashok Desai Regn.No.: IBBI/IPA-001/IP-P00748/2017-2018/11281
9.	Address and e-mail of the interim resolution professional, as registered with the Board	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, Gujarat-390 020, India. Email: bimal.a.desai@icai.org
10.	Address and e-mail to be used for correspondence with the interim resolution professional	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, Gujarat-390 020, India. Email: bimal.a.desai@icai.org
11.	Last date for submission of claims	12 th June 2020
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads 217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, Gujarat-390 020, India. Email: bimal.a.desai@icai.org

Notice is hereby given that the Hon'ble National Company Law Tribunal (Delhi Bench) has ordered the commencement of a corporate insolvency resolution process of the M/s VMA Enterprises Private Limited on 29th May, 2020.

The creditors of M/s VMA Enterprises Private Limited, are hereby called upon to submit their claims with proof on or before 12th June, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable



The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees

Form C: Claim by financial creditors

Form CA: Claim by financial creditors in a class

Form D: Claim by workmen or an employee

Form E: Claim submitted by an authorised representative of workmen or employees

Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 3rd June 2020 Place: New Delhi	Bimal Ashok Desai Interim Resolution Professional IBBI/IPA-001/IP-P00748/2017-2018/11281
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